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SLP(C)No. 16927 OF 2001
ITEM No.4

Court No. 8

SECTION XV
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.16927/2001

(From the judgement and order dated 19/03/2001 in MFA 859/90
of The HIGH COURT OF KERALA AT ERNAKULAM)

M/S. SARASWATH FILMS

Petitioner (s)

VERSUS

REGIONAL DIRECTOR, E.S.I. CORPORATION

Respondent (s)

(With prayer for interim relief)

(For Final Disposal)
With SLP(C)No.17227/2001

Date : 01/05/2002 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE D.P. MOHAPATRA
HON'BLE MR. JUSTICE BRIJESH KUMAR
HON'BLE MR. JUSTICE D.M. DHARMADHIKARI

For Petitioner (s) Mr. V.A. Mohta, Sr. Adv.
Mr. V.B. Saharya, Adv.
M/s Saharya & Co., Adv.

For Respondent (s) Mr. C.S. Rajan, Adv.
Mr. A. Radhakrishnan, Adv.
Mr. P.I. Jose, Adv.
Mr. Jennis, Adv.
Mr. V.J. Francis, Adv.

UPON hearing counsel the Court made the following

O R D E R

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Mr. V.A. Mohta, learned senior counsel started his arguments at 11.40 A.M. and concluded at 2.10 P.M. Thereafter Mr. C.S. Rajan, learned counsel started his arguments at 2.10 P.M. and concluded at 2.40 P.M.

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Leave granted.

Appeals are dismissed without any order for costs in terms of the signed order.

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(Ganga Thakur)
P.S.to Registrar

(S. Malkani)
Court Master

Signed order is placed on the file.